

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

BENCH, ALLAHABAD

(This the 26th Day of October, 2018)

Hon'ble Mr. Rakesh Sagar Jain-J.M.

Original Application No. 330/00464/2013

(U/S 19, Administrative Tribunal Act, 1985)

Mohd Imam Bux son of Alauddin Resident of Village
Mandauli Post Office Bhoolanpur, P.A.C. Thana Manduwadih,
District Varanasi.

..... **Applicant**

By Advocate: **Ms. Archana Hans.**

Versus

1. Union of India through Secretary, Ministry of Railway
Baroda House, New Delhi.
2. Diesel Locomotive Works of Indian Railways, Varanasi
through its General Manager.
3. Work Manager, Diesel Locomotive Works, Varanasi.

..... **Respondents**

By Advocate: **Ms. Shruti Malviya.**

O R D E R

Heard Ms. Archana Hans, learned counsel for the
applicant and Ms. Shruti Malviya, learned counsel for the
respondents.

2. The present OA has been seeking the following relief:-

“(a) issue an order or direction in the nature of mandamus commanding the respondents authority to pay pension and all retiral benefits to the applicant.

(b) issue any other and further order or direction which this Hon'ble Tribunal Court may deem fit and proper under the facts and circumstances of the case.

(c) Award cost to the Original Application in favour of the applicant.”

3. During the course of the arguments counsel for the respondents has fairly conceded that the department has no objection in providing the pension as per the Rules.

The limited question in the following OA is whether the applicant is entitled to the pension and retiral benefits payable by the department.

4. Counsel for the respondents in all fairness submitted that the department has no objection in disbursing the pension and retiral benefits, if he files settlement forms as per the rules.

5. Counsel for the applicant submitted that the applicant would file the settlement forms as per the rules within 07 days to the department.

6. After receipt of the settlement form, the department shall disburse the entire pension and retiral benefits to the applicant without delay. Accordingly, with the above direction the OA is allowed. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

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